

PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

SUB: TELANGANA STATE LEGAL SERVICES AUTHORITY, HYDERABAD –
Nomination of Judicial Officers working/incharge presiding over the designated Courts to deal with the cases filed under 'Protection of Children from Sexual Offences (POCSO) Act' at Hyderabad and Rangareddy District, the Chief Metropolitan Magistrates in twin cities of Hyderabad and Secunderabad and the Metropolitan Magistrates working in Headquarters of Rangareddy District to participate in the programme on NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015, scheduled to be held on 25.06.2016 at Thungbadra Conference Hall in Dr. Marri Chenna Reddy Human Resource Development Institute, Road No.25, Jubilee Hills, Hyderabad – **ORDERS – ISSUED.**

REF: Letter ROC.No.2264/TLSA/2016, dated 17.06.2016 from the Member Secretary, Telangana State Legal Services Authority, Hyderabad.

ORDER ROC.NO.3819/2016-B.SPL., DATED: 21.06.2016

The High Court is pleased to pass the following Orders:-

The Judicial Officers working/incharge presiding over the designated Courts to deal with the cases filed under 'Protection of Children from Sexual Offences (POCSO) Act' at Hyderabad and Rangareddy District, the Chief Metropolitan Magistrates working in twin cities of Hyderabad and Secunderabad and the Metropolitan Magistrates working in Headquarters of Rangareddy District, are hereby nominated to participate in the programme on NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015, scheduled to be held on 25.06.2016 at Thungbadra Conference Hall in Dr. Marri Chenna Reddy Human Resource Development Institute, Road No.25, Jubilee Hills, Hyderabad and directed to proceed to attend the said programme and to report at the venue on 25.06.2016 at 9.30 a.m.

The Metropolitan Sessions Judge, Hyderabad and the Pri. District and Sessions Judge, Rangareddy District, are requested to make necessary incharge arrangements in respect of the above said nominated officers to the said programme on 25.06.2016 at Hyderabad, under intimation to the High Court.


21.6.2016

REGISTRAR (VIGILANCE)

To

1. The officers concerned.
2. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
3. The Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's website).
4. The Metropolitan Sessions Judge, Hyderabad (with a request to communicate this order to the nominated officers)
5. The Pri. District and Sessions Judge, Rangareddy District at L.B.Nagar.
(with a request to communicate this order to the nominated officers)

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